

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622/2024**

**IN THE MATTER OF:**

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA AND ORS.

...RESPONDENTS

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FILED THROUGH:

1552



[SIDDHARTH BATRA] [ARCHANA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] [RHYTHM KATYAL]

Advocate for Respondent No. 108: M/s Supreme Surfactants Pvt. Ltd.

8A Sagar Apartments, 6 Tilak Marg,

New Delhi – 110001

Date: 12.05.2025

Email: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622/2024**

**IN THE MATTER OF:**

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA AND ORS.

...RESPONDENTS

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 108, M/S SUPREME SURFACTANTS  
PVT. LTD.**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Supreme Surfactants Pvt. Ltd., Respondent No. 108, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 108 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.
3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all

applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

#### 4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 16.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The observations primarily relate to the non-installation of a flow meter at the PETP inlet, non-maintenance of logbook at the inlet, and suspicion of dilution based on high BOD/COD/TSS reduction.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering

respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.

- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the Answering Respondent has clarified that the unit generates minimal effluent arising only from domestic use and floor washing. The treated water is **reused for machine cleaning**, and **no treated water is discharged outside the premises**. The allegation of dilution is misconceived and not supported by any factual basis.
- 4.6. That the Answering Respondent has submitted that the flow meter for the PETP inlet had already been purchased and the invoice was annexed to the reply. It was also submitted that the **logbooks are being duly maintained** and copies of the same were provided to the Board. The unit has clarified that all treated effluent is reused internally, and no discharge is made outside the premises.
- 4.7. That the Answering Respondent has maintained the logbooks for production, water consumption, energy, PETP inlet and outlet, chemical consumption, sludge generation and disposal. A copy of the same was annexed to the reply to the Show Cause Notice.
- 4.8. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water

and effluent data, ensuring that all logbooks related to freshwater consumption and effluent generation are updated regularly.

- 4.9. That the Answering Respondent holds a valid Consent to Operate (CTO) under the Water and Air Acts valid up to **31.03.2029**, and has obtained authorization under the Hazardous Waste Rules. The unit sources water from **HSIIDC** and does not engage in groundwater extraction. Copies of all approvals were submitted to HSPCB with the Show Cause Notice reply.
- 4.10. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.11. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.12. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent

has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.13. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.14. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA]



[ARCHNA YADAV]



[SHIVANI CHAWLA]



[CHINMAY DUBEY]



[RHYTHM KATYAL]

Advocate for Respondent No. 108: M/s Supreme Surfactants Pvt. Ltd.

8A Sagar Apartments, 6 Tilak Marg,

New Delhi – 110001

Date:12.05.2025

Email:siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, VIKRANT LAKRA S/o JAI PARKASH, aged about 39 years R/o FF2738 NEW HOUSING BOARD SECTOR 23, SONIPAT, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 108, M/s SUPREME SURFACTANTS P LTD., having its office at PLOT NO 213, PH.-1, BARHI INDUSTRIAL AREA SONIPAT -131101 in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.

For SUPREME SURFACTANTS PVT. LTD.

  
Authorized Signatory

For SUPREME SURFACTANTS PVT. LTD.

*[Signature]*  
Authorized Signatory

**DEPONENT**

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at DELHI on this 24 day of, 2025.



For SUPREME SURFACTANTS PVT. LTD.

*[Signature]*  
Authorized Signatory

**DEPONENT**

*[Signature]*  
24/2/25



**ANNEXURE R-1**

To,

The Regional officer

Haryana State Pollution Control Board

Sonipat

Subject:Reply to the show cause notice for closure under section 33 A of water Act1974,Prosecution action under section 43/44 of water Act,1974,revocation of consent u/s 27 of the water (Prevention and Control of Pollution )Act 1981 and imposing environmental compensation as per order dated 22.12.2021.

Dear Sir,

With reference to the letter no HSPCB/SR/2819 dated 16.01.2025 received on dated 22.01.2025 by the joint team of CPCB and HSPCB.We approve that our unit is involved in the manufacturing in Surfactants.

Though at the time of inspection some discrepancies were observed that has been fulfilled below:-

- 1.It is mentioned that there is little discharge in the unit as we have less use of water in any form.
- 2.We have installed flow meter at PETP inlet picture attached.
3. Energy meter already installed with our PETP plant ,picture attached.
- 4.we have maintained the logbooks for production ,water consumption ,energy PETPinlet,Outlet,chemical consumption ,sludge generation and disposal.Copy attached with this letter.
- 5.it is mentioned above we have little effluent and our unit is using water only for floor washing ,there is no use of chemical in washingprocess.Water used in washing is recycled and re-used in process.
- 6.We are cleaning collection tank time to time .

Though there are certain,recommendations that have been mentioned below:

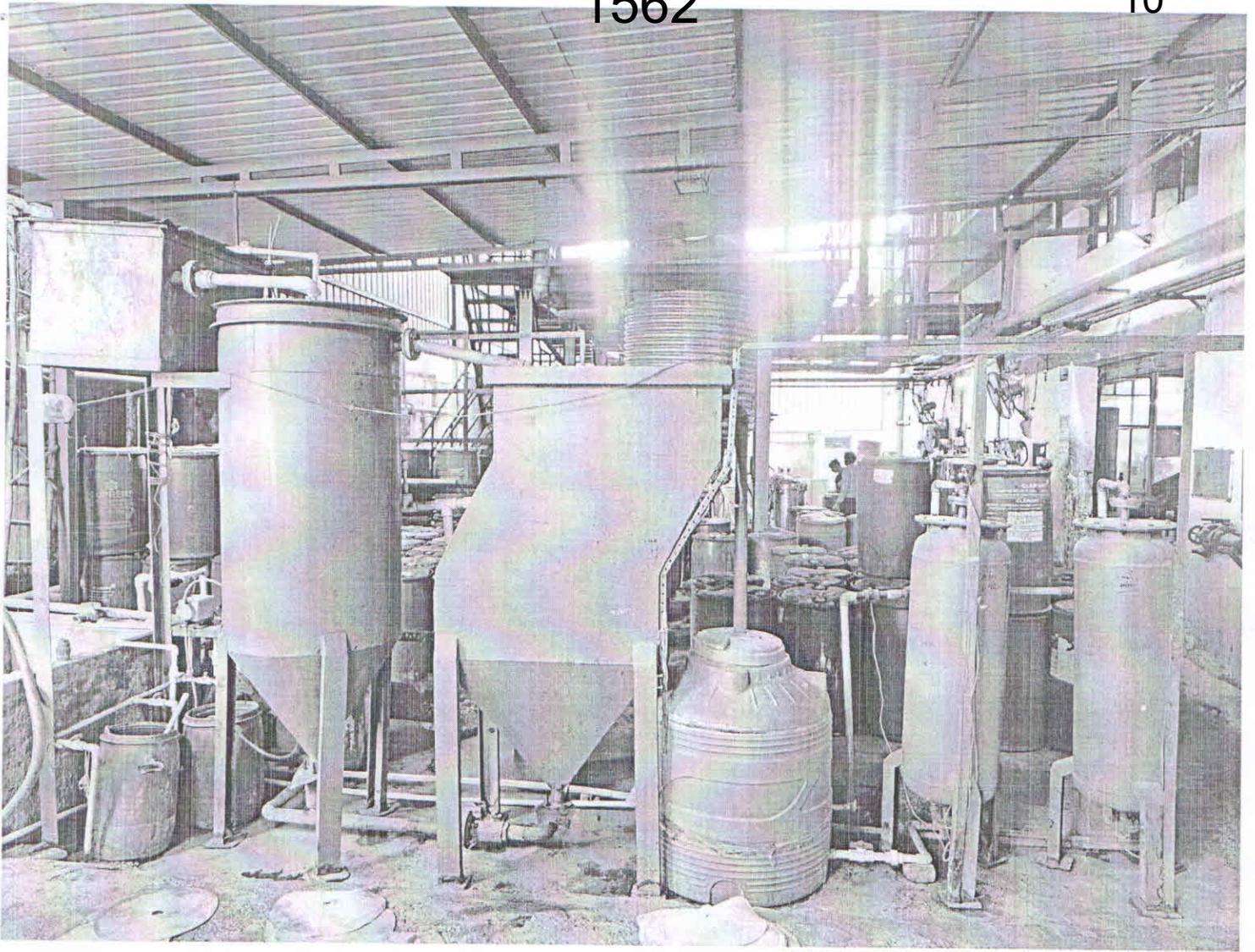
- 1.we have installed flow meter at PETP inlet(copy of bill enclosed) PETP energy meter has already been installed (photograph attached.
- 2.We have already maintained the logbooks of water consumption PETP inlet outlet ,chemical consumption ,sludge generation we have attached the copy of the same .

Concluding the above ,it is requested that re-visit and re-sampling must be conducted.

Thank you

For SUPREME SURFACTANTS PVT. LTD.

  
Authorized Signatory

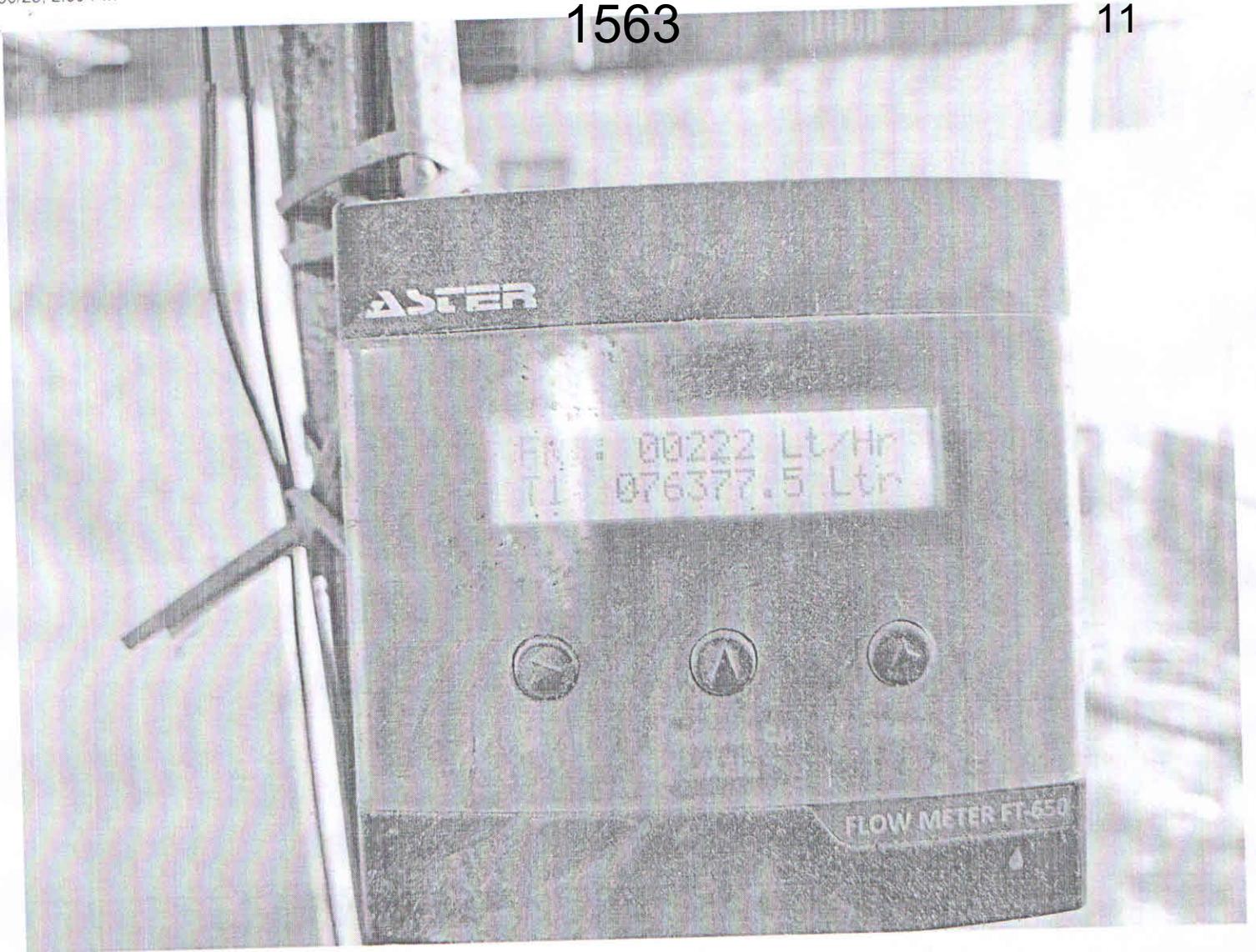


For SUPREME SURFACTANTS PVT. LTD.

Authorized Signatory

1563

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For SUPREME SURFACTANTS PVT LTD.

*[Signature]*  
Authorized Signatory

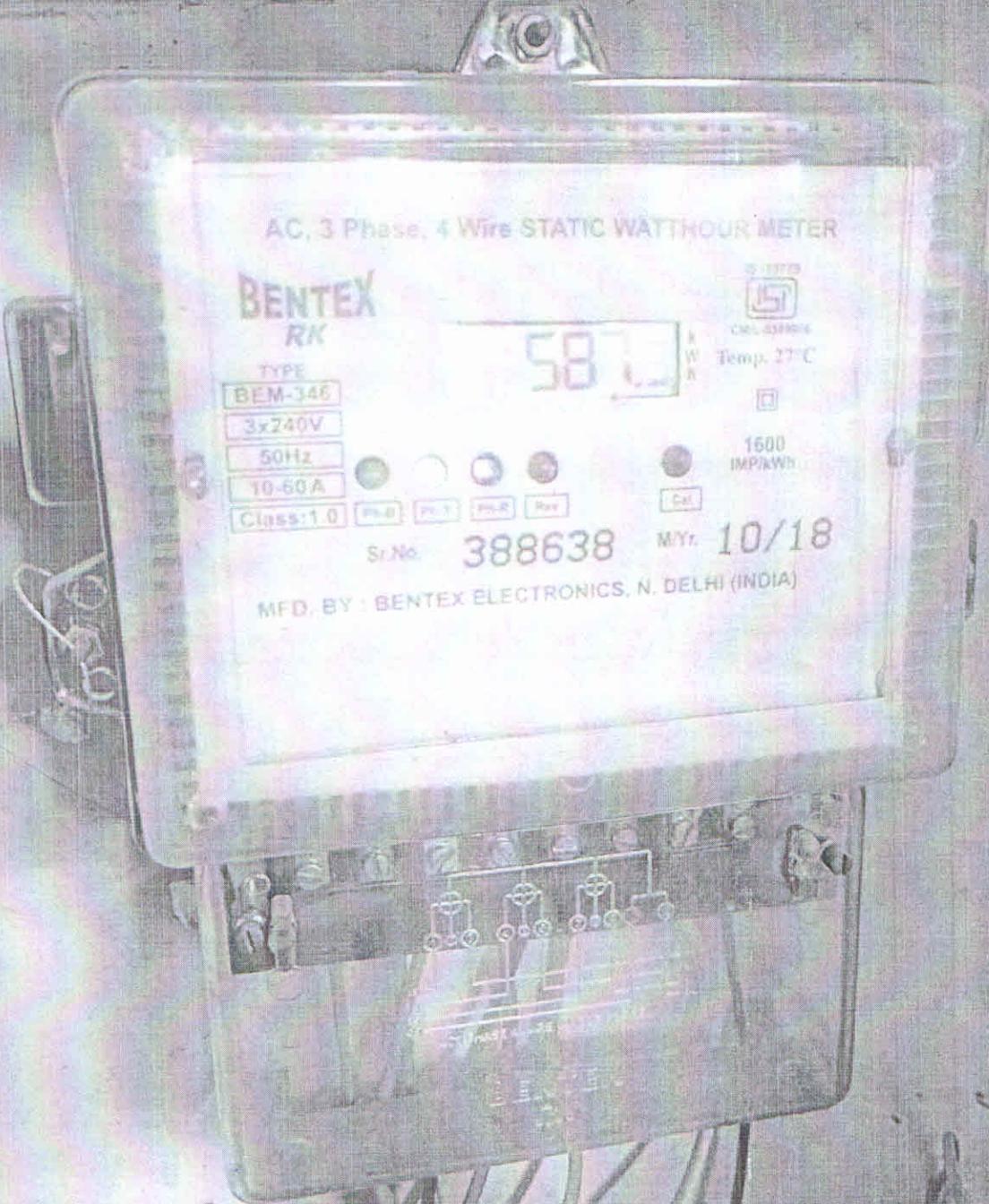
Signature

1564

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For SUPREME SURFACTANTS PVT. LTD.  
*[Signature]*  
Authorized Signatory



1566

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For SUPREME SURFACTANTS PVT. LTD.



Authorized Signatory

1567

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GSTIN : 06BCZPP1927P1ZL

Original Copy

**TAX INVOICE**  
**HOME COM**

Sale Office : Shop No.29, Sector -14, Sonipat,Haryana (131001)  
Manufacturing Unit : 675, Gali No. 3, Narender Nager, Sonipat, Haryana

Tel. : +91-7015620227,9896240080 Fax : 01302240509 email : homecomro@gmail.com,homecomro@yahoo.com

Invoice No. : 545  
Dated : 24-12-2024  
Place of Supply : Haryana (06)  
Reverse Charge : N  
GR/RR No. :  
Transport :  
Vehicle No. :

Station :  
E-Way Bill No. :  
PO Number :  
Name :  
Contact No :  
Email ID :

**Billed to :**  
SUPREME SURFACTANTS P LTD.  
Unit- 1 Plot No. 213, HSIIDC Industrial  
Estate Barhi NH- 1 Distt Sonapat 131101  
Haryana

GSTIN / UIN : 06AAOCS1121M1Z9

**Shipped to :**  
SUPREME SURFACTANTS P LTD.  
Unit- 1 Plot No. 213, HSIIDC Industrial  
Estate Barhi NH- 1 Distt Sonapat 131101  
Haryana

GSTIN / UIN : 06AAOCS1121M1Z9

S. No.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	Flow Meter	9026	1.00	Pcs	8,700.00	8,700.00
Add : CGST @ 9.00 %						783.00
Add : SGST @ 9.00 %						783.00
<b>Grand Total</b>					<b>1.00 Pcs</b>	<b>₹ 10,266.00</b>

Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
18%	8,700.00	783.00	783.00	1,566.00

**Rupees Ten Thousand Two Hundred Sixty Six Only**

**Bank Details :** Account Name:- HOME COM, Bank Name:- KOTAK MAHINDRA  
A/C No;- 3812833972, IFSC Code: KKBK0004366

**Terms & Conditions**

1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made within the stipulated time.
3. Subject to the terms and conditions of the contract.

**SUPREME SURFACTANTS PVT. LTD.**  
BARHI-SONEPAT

Date: 7/1/25

Inward/Outward No. 498

**Receiver's Signature :**

*(Signature)*

**For HOME COM**

*(Signature)*  
**Authorised Signatory**

For SUPREME SURFACTANTS PVT LTD.

Authorized Signatory

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Month..... Subst. 2024.....

Supreme Surfactants Pvt. Ltd.  
Plot No. 213, HSIIDC, Barhi  
Gurgaon, Haryana 122104

Address of Unit.....	Flow Meter Reading (LE)		pH Meter Reading at outlet	Chemical Consumption			Energy Meter		Studge (in Kg.)	Signature	
	Initial	Final		Treated Effluent	Lime	Alum	Poly-Electrolyte	Initial			Final
	510827	510827	7.90	191g	2.4g	60g	486.1	488.1	2.0	454	
				NOT PROCESSED				488.1	489.8	1.7	x
	513334	513334	7.46	131g	15g	50g	NOT PROCESSED				
				NOT PROCESSED				491.7	493.3	1.9	514
				NOT PROCESSED				489.8	491.7		
	516880	516880	7.70	161g	25g	90g	NOT PROCESSED				
				NOT PROCESSED				491.7	493.3	2.1	454
	580269	580269	8.10	191g	35g	100g	NOT PROCESSED				
				NOT PROCESSED				493.8	495.0	1.2	x
	583626	583626	7.46	21g	2.9g	90g	493.8	495.0			
				NOT PROCESSED				495.0	497.1	2.1	
				NOT PROCESSED				495.0	497.1	2.1	
	585647	585647	7.10	111g	1.8g	50g	NOT PROCESSED				
				NOT PROCESSED				497.1	500.5	3.4	414
				NOT PROCESSED				497.1	500.5	3.4	414
	589708	589708	7.30	21g	2.9g	80g	NOT PROCESSED				
				NOT PROCESSED				497.1	500.5	3.4	414
				NOT PROCESSED				497.1	500.5	3.4	414
				NOT PROCESSED				497.1	500.5	3.4	414

FOR SUPREME SURFACTANTS PVT. LTD.  
Authorized Signation

AUTH. SIGNATORY  
For SUPREME SURFACTANTS PVT. LTD.

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Supreme Surfactants Pvt. Ltd.  
Plot No. 213, HSIIDC, Barhi

Name & Address of Unit.....  
S.C. (HS) 13101

Month.....Aug. 2024

DATE	Flow Meter Reading (LE)		pH Meter Reading at outlet	Chemical Consumption			Energy Meter		Studge (in Kg.)	Signature
	Initial	Final		Treated Effluent	Lime	Alum	Poly. Electrolyte	Initial		
18/124	58910.8	59590.8	120.1	7.40	700g	40g	500.5	505.1	4.6	
2			Not Process							
3										
4										
5/8										
6										
7	59090.9	59218.8	127.9	7.56	700g	40g	505.1	511.0	5.9	
8/18/24			Not Process							
9/18/24	59218.8	59368.8	150.0	7.50	700g	40g	511.0	519.4	3.4	2. Kg
10										
11										
12	59368.8	59688.8	120.0	7.10	600g	30g	0519.4	0516.8	2.4	
13										
14	59688.8	59688.8	140.0	7.50	600g	40g	0516.8	0518.3	1.5	
15										
16	59688.8	59789	160.0							
17										
18										
19										
20	59789	59909	120.0	7.40	600g	50g	0518.3	0522.9	4.6	
21										
22										
23	59909	60069	160.0	6.50	600g	40g	0522.9	0526.1	3.2	
24										
25										
26										
27	60069	60219	150.0	7.40	600g	30g	0526.1	0528.5	2.4	
28										
29										
30	60219	60420	201.0	7.10	600g	30g	0528.5	0532.0	3.5	
31/8/24			Not Process							

For SUPREME SURFACTANTS PVT. LTD.

Authorized Signatory

PLACE : SONEPAT

AUTH SIGNATORY  
Authorized Signatory

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Name & Address of Unit..... Supreme Surfactants Pvt. Ltd.  
 Plot No. 213, HSIDC, Bahj.....  
 Month..... Sep 2024

DATE	Flow Meter Reading (LE)		Treated Effluent	pH Meter Reading at outlet	Chemical Consumption		Energy Meter		Studge (in Kg.)	Signature	
	Initial	Final			Lime	Alum	Poly-Electrolyte	Initial			Final
11/9/24				Sunday							
2	Not Process										
3/9	Not Process										
4	60420.0	61164.6	744.6	7.90	244	364	90g	532.7	535.4	2.7	71g
5/9/24	61164.6	61914.9	750.3	7.36	1614	348	80g	535.4	537.5	2.1	x
6	Not Process										
7/9	Not Process										
8	Sunday										
9/9/24	Sunday										
10/9	61914.9	62706.6	792.6	7.50	234	24	90g	537.5	539.9	2.4	54g
11/9	Not Process										
12	Not Process										
13/9	Not Process										
14/9/24	Not Process										
15	Sunday										
16	62706.6	63011.3	304.7	7.90	1414	24	70g	539.9	541.0	1.1	x
17/9	Not Process										
18	Not Process										
19/9	63011.3	63355.4	344.1	7.64	1914	264	90g	541.0	542.4	1.4	x
20/9/24	63355.4	63760.0	404.5	7.50	504	404	40g	542.4	543.8	0.16	
21/9	63760.0	63562	102	8.10	308	208	30g	543.8	546.5	0.7	
22/9	Not Process										
23/9	63562	63672	110	7.50	458	308	20g	546.5	545.1	0.6	
24/9	63672	63767	95	8.10	301	608	20g	545.1	546.0	0.9	
25/9	63767	63865	98	7.50	508	408	40g	546.0	546.6	0.6	
26/9	63865	63967	102	8.10	408	308	10g	546.6	549.0	0.4	
27/9	63967	64072	105	7.60	301	408	20g	549.0	547.6	0.6	
28/9	64072	64173	101	8.10	408	508	10g	547.6	548.3	0.7	
29/9	Not Process										
30/9	64173	64282	109	6.00	308	408	20g	548.3	549.1	0.8	For SUPREME SURFACTANTS PVT. LTD.

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Authorized Signatory

AUTH. SIGNATORY

PLACE : SONEPAT

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Plot No. 213, PSIDC,  
Ganaur, Sonipat (HR.) 131101  
GST No. 06AAOCS1121M1Z9

Name & Address of Unit..... Month..... Oct 2024

DATE	Flow Meter Reading (LE)		pH Meter Reading at outlet	Chemical Consumption			Energy Meter		Studge (in Kg.)	Signature
	Initial	Final		Lime	Alum	Poly-Electrolyte	Initial	Final		
1/10/24	64382	64387	7.40	400g	20g	40g	549.1	549.6	0.5	
2/										
3/										
4/										
5/										
6/	64387	64688	8.10	600g	300g	60g	549.6	550.8	1.2	
7/10	64688	64789	7.40	300g	100g	20g	550.8	551.4	0.6	
8/										
9/										
10/										
11/										
12/										
13/										
14/10/24	64789	65199	8.00	1kg	400g	50g	551.4	553.0	1.6	
15/	65199	65301	7.40	500g	200g	40g	553.0	553.7	0.7	
16/	65301	65406	7.50	400g	200g	50g	553.7	554.5	0.8	
17/										
18/10/24	65406	65609	6.90	600g	100g	40g	554.5	555.4	0.9	
19/										
20/										
21/										
22/	65609	66030.9	7.40	1.2kg	900g	70g				
23/10/24										
24/	66030.9	66431.6	7.90	1kg	14kg	60g				
25/										
26/										
27/										
28/										
29/	66431.6	66919	7.60	1.5kg	2kg	90g				
30/10/24										
31/10	66919	67412.5	8.10	1.2kg	1.5kg	80g				

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Authorized Signatory  
*[Signature]*

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FOR SUPREME SURFACTANTS PVT. LTD.

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Supreme Surfactants Pvt. Ltd.  
Plot No. 213, HSIIDC, Barhi  
Ganaur, Sonapat (HR.) 131101

Name & Address of Unit. Plot No. 213, HSIIDC, Barhi, Ganaur, Sonapat (HR.) 131101 Month Nov. 2024

DATE	Flow Meter Reading (LE)		pH Meter Reading at outlet	Chemical Consumption			Energy Meter		Studge (in Kg.)	Signature
	Initial	Final		Lime	Alum	Poly-Electrolyte	Initial	Final		
11/1/24										
2										
3										
4/11										
5/11/24	67625	67655	7.10	300g	700g	400g	555.4	558.8	Not Record	
6									0.4	OK
7/11										
8										
9										
10										
11/11/24	67631	67899	7.60	400g	300g	400g	555.8	556.7	0.9	
12										
13										
14/11										
15	67899	68057	7.30	200g	400g	300g	556.7	557.9	1.2	
16										
17/11										
18/11/24	68057	68177	7.40	400g	600g	300g	557.9	559	1.1	
19/11	68177	68315	8.10	300g	200g	500g	559	560	1.4	
20/11	68315	68425	7.50	150g	200g	600g	560	561.3	0.9	
21/11	68425	68615	7.40	300g	600g	600g	561.3	562.1	0.8	
22/11	68615	68815	8.10	400g	500g	700g	562.1	563.1	1.00	
23/11										
24/11	68815	68925	7.40	400g	500g	600g	563.1	564.2	0.9	
25/11	68925	69050	8.5	200g	300g	500g	564	564.8	0.8	
26/11	69050	69190	7.40	150g	300g	300g	564.8	565.7	0.9	
27/11	69190	69340	8.5	200g	400g	400g	565.7	566.5	0.8	
28/11	69340	69580	8.5	200g	200g	400g	566.5	567.3	0.8	
29/11	69580	69790	7.40	300g	400g	400g	567.3	567.8	0.5	

PLACE : SONEPAT

Authorized Signatory  
*[Signature]*

1572

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AUTH: SIGNATORY

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Name & Address of Unit: Supreme Surfactants Pvt. Ltd.  
 Plot No. 213, HSIIDC, Barhi  
 Ganaur, Sonapat (HR.) 131101  
 GST No.: 06AAAGG8424M1Z9

DATE	Flow Meter Reading (LE)		pH Meter Reading at outlet	Chemical Consumption			Energy Meter		Studge (in Kg.)	Signature	
	Initial	Final		Treated Effluent	Lime	Alum	Poly-Electrolyte	Initial			Final
1/1/25											
2/	60390	70038	218	800g	100g	50g	567.8	568.5	0.7		
3/	70038	70236	198	150g	250g	50g	568.5	569.1	0.6		
4/	70236	70431	195	200g	400g	30g	569.1	569.7	0.6		
5/	70431	70541	110	400g	300g	25g	569.7	570.5	0.8		
6/											
7/											
8/											
9/											
10/											
11/											
12/	70849.6	70899.6	308.6	Not used							
13/											
14/											
15/											
16/											
17/	71090.6	71090.3	240.7	Not used							
18/											
19/											
20/	71090.3	71400.5	210.2	Not used							
21/											
22/											
23/											
24/											
25/	71400.5	71701.4	306.9	Not used							
26/											
27/	71701.4	72005.1	291.7	Not used							
28/											
29/											
30/	72005.1	72307.1	302.6	Not used							
31/											
32/											
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PLACE : SONEPAT

1573

21

For SUPREME SURFACTANTS PVT. LTD.  
 Slightly Authorized Signatory

For SUPREME SURFACTANTS PVT. LTD.  
 Not used

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

Supreme  
Plot No. 213, HSIIDC, Barni  
Ganaur, Sonapat (HR.) 131101  
GST No: 06AAGCS121M1Z9

Name & Address of Unit..... Month..... 25/01/2025

DATE	Flow Meter Reading (LE)		pH Meter Reading at outlet	Chemical Consumption			Energy Meter		Studge (in Kg.)	Signature
	Initial	Final		Treated Effluent	Lime	Alum	Poly-Electrolyte	Initial		
1/1/25				Not Processed						
2	73307.7	73308.1	690.4	400g	600g	50g	577.5	578.5	1.0	SKA
3				Not Processed			Not Processed			
4/1	73308.1	73308.8	610.7	600g	500g	50g	578.5	579.3	0.8	Y
5				Not Processed						
6/1/25	73308.8	74209.4	590.6	300g	100g	40g	579.3	579.9	0.6	Y
7				Not Processed						
8										
9/1	74209.4	74850.1	640.7	400g	500g	40g	581.9	581.1	1.2	SKA
10				Not Processed			Not Processed			
11	74850.1	75320.5	470.4	300g	600g	50g	581.1	582.1	1.0	Y
12				Not Processed						
13/1/25				Not Processed						
14	75320.5	75631.4	310.9	300g	400g	50g	582.1	583.3	1.2	SKA
15										
16/1				Not Processed						
17										
18	75631.4	75915.1	283.7	200g	300g	30g	583.3	584.4	1.1	Y
19				Not Processed						
20/1/25				Not Processed						
21	75915.1	76105.0	189.9	200g	100g	40g	584.4	585.6	1.2	Y
22/1										
23										
24				Not Processed						
25/1/25										
26				Not Processed						
27	76105.0	76300.2	210.2	300g	400g	40g	585.6	587.2	1.6	Y
28/1				Not Processed			Not Processed			
29/1/25	76300.2	76311.2					587.2			

1574

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FOR SUPREME SURFACTANTS PVT. LTD.  
Authorized Signatory

PLACE : SONEPAT

AUTH: SIGNATORY

# VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622 OF 2024**

**IN RE:-**

**VARUN GULATI**

**...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 12<sup>th</sup> day of May, 2025

Accepted, identified and certified subjected to the terms of the fees.

*ss*  
[SIDDHARTH BATRA] [ARCHNA YADAV]

Client

*Shivani Chawla* *Chinmay Dubey* *Rhythm Katyal*  
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]  
Advocates

For SUPREME SURFACTANTS PVT. LTD.

*[Signature]*  
Authorized Signatory



**BOARD RESOLUTION**

**CERTIFIED COPY OF RESOLUTION PASSED IN MEETING OF BOARD OF DIRECTOR OF SUPREME SURFACTANTS PVT LTD.HELD ON 24<sup>th</sup> OF FEBRUARY 2025, AT 11.00 AM AT THE REGISTERES OFFICE : 405, USHA KIRAN BUILDING, AZADPUR, DELHI 33**

RESOLVED THAT Mr. Vikrant Lakra is hereby authorized on behalf of Supreme Surfactants PVT Ltd to initiate, file, defend, represent and conduct legal cases, proceedings or claims in any court of law, tribunal or any other judicial or quasi-judicial authority in connection with the business or matter of the company /firm.

Resolved Further that Mr. Vikrant Lakra is authorized to sign, verify and submit all necessary documents, affidavits, pleadings, applications and undertakings, and to appoint advocates, solicitors and other professionals as may be required for such proceedings.

Resolved further that a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

For SUPREME SURFACTANTS PVT. LTD.  
FOR SUPREME SURFACTANTS PVT LTD

  
Director

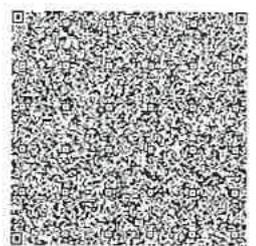
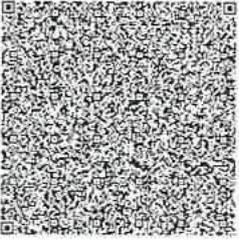
MR.MOOLAYIL VASU SADANANDAN.(DIRECTOR)

M/S SUPREME SURFACTANTS P LTD

DIN:-02964328

For SUPREME SURFACTANTS PVT. LTD.

  
Director

  <p>भारत सरकार Government of India</p>	  <p>Government of India AADHAAR</p>
<p>भारत सरकार Government of India</p>	<p>सूचना / INFORMATION</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>	<p>■ आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।</p> <p>■ इस आधार पत्र को यूआईडीएआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या <a href="http://www.uidai.gov.in">www.uidai.gov.in</a> पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए।</p> <p>■ आधार विशिष्ट और सुरक्षित है।</p> <p>■ पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट कराना चाहिए।</p> <p>■ आधार विभिन्न सरकारी और गैर-सरकारी फायदों/सेवाओं का लाभ लेने में सहायता करता है।</p> <p>■ आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें।</p> <p>■ आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें।</p> <p>■ आधार/बायोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बायोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।</p> <p>■ आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं।</p> <p>■ Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.</p> <p>■ This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on <a href="http://www.uidai.gov.in">www.uidai.gov.in</a>.</p> <p>■ Aadhaar is unique and secure.</p> <p>■ Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.</p> <p>■ Aadhaar helps you avail of various Government and Non-Government benefits/services.</p> <p>■ Keep your mobile number and email id updated in Aadhaar.</p> <p>■ Download mAadhaar app to avail of Aadhaar services.</p> <p>■ Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.</p> <p>■ Entities seeking Aadhaar are obligated to seek consent.</p>
<p>नामांकन क्रम/ Enrolment No.: 2111/90008/25641</p>	
<p>To विक्रान्त लाकड़ा Vikrant Lakra C/O: Jai Parkash, House No - 931/1, Gali No - 2, Near Raj Hospital, Malviya Nagar, VTC: Sonipat, PO: Sonipat, Sub District: Sonipat, District: Sonipat, State: Haryana, PIN Code: 131001, Signature Not Verified Mr. Mr. 1996222700 Digitally signed by Vikrant Lakra DN: cn=Vikrant Lakra, o=UIDAI, ou=Operations, email=Vikrant.Lakra@uidai.gov.in, c=IN Date: 2025.02.24 16:25:23 CT</p> 	
<p>आपका आधार क्रमांक / Your Aadhaar No. :</p>	
<p>8756</p>	
<p>मेरा आधार, मेरी पहचान</p>	
<p>भारत सरकार Government of India</p>   <p>विक्रान्त लाकड़ा Vikrant Lakra जन्म तिथि/ DOB: 02/06/1987 पुरुष/ MALE</p> <p>आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। इसका उपयोग सरनामन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/ ऑफलाइन एमआधार की स्कैनिंग) के साथ किया जाना चाहिए। Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).</p> <p>8756</p>	<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>  <p>पता: द्वारा: जय प्रकाश, मकान नं - 931/1, गली नं - 2, राज अस्पताल के पास, मालवीय नगर, सोनीपत, सोनीपत, हरियाणा - 131001</p> <p>Address: C/O: Jai Parkash, House Nu - 931/1, Gali Nu - 2, Near Raj Hospital, Malviya Nagar, Sonipat, PO: Sonipat, DIST: Sonipat, Haryana - 131001</p> 
<p>मेरा आधार, मेरी पहचान</p>	<p>8756</p>
<p>1947   help@uidai.gov.in   www.uidai.gov.in</p>	<p>1947   help@uidai.gov.in   www.uidai.gov.in</p>

Vikrant  
Lakra

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Archna Yadav <archna.yadav@satramdass.com>

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**Advance service copy of short reply on behalf of Respondent Nos. 108 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

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**Archna Yadav** <archna.yadav@satramdass.com> Mon, May 12, 2025 at 4:50 PM  
To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>  
Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Vijay Kumar <vijay.kumar@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent No. 108 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Kind Regards

**Archna Yadav**  
*Senior Associate*

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Satram Dass B & Co.  
8A Sagar Apartment, 6 Tilak Marg, New Delhi 110001, India  
E-mail: [archna.yadav@satramdass.com](mailto:archna.yadav@satramdass.com)  
Phone (o): +91 (0)11 47046111, 4746144  
Webex : <https://meet155.webex.com/meet/archnayadav>

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